

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-106**  
Appeal No. - 397/252/ND/2020

**IN THE MATTER OF:**

KMQ Engineering & Tools Private Limited

....Applicant

**Vs.**

Union of India Ministry of Corporate Affairs through ROC

.....Respondent

**SECTION**

U/s 252

**Order delivered on 23.10.2020**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Naresh Kumar & Ms. Sheetal Sharma

For the Respondent

: Mr. Alok Pandey, ARoC

**ORDER**

In course of hearing, it has come to our notice that in the index the date of Annexure 4 is 09.08.2019, whereas the document which the appellant has annexed at page 36 and 37 as Annexure 4 is of the different date, therefore, the appellant is well advised to remove the defect by filing supplementary affidavit and bring the correct documents on the record.

Ld. ARoC submitted that after receiving the correct enclosures he will file the reply within 10 days from the receipt of the said document.

Ld. Counsel for appellant is directed to serve the corrected copy of the documents on the email Id of the Ld. ARoC and Ld. ARoC is requested to share his email Id with the Ld. Counsel for the appellant in the course of the day.





Ld. Counsel for the appellant is directed to bring on the record **audited financial statements** from the financial year 2013-14 onwards by filing supplementary affidavit well before the next date of hearing.

None appeared on behalf of Income Tax Deptt. Issue notice upon the Income Tax Deptt. concerned by all modes including the email Id of the Income Tax Deptt. Affidavit of service must be filed within one week from today.

List the case on **19.11.2020**.

-Sd-

(K.K. VOHRA)  
MEMBER (T)

-Sd-

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)